Public Notice No. 22-I (2015 – 2020)
New Delhi: Dated 1 October, 2020

Subject: Procedure for allocation of quota for import of Urad.


2. The quota of 1.5 lakh MT of Urad shall be distributed equally, or for the quantity applied, whichever is lower, only amongst the eligible and verified applicants who were allotted quota for import of Urad in June, 2020.

3. DGFT reserves the right to make any changes in allocation, as deemed fit, at any point of time. Those applicants, who had been issued license in June, 2020 for import of Urad and subsequently, during the field level inspections conducted by the Regional Authorities of DGFT, were found to be non-existent at the given addresses or to have submitted false information / documents, will not be considered for issuance of license under the quota notified vide Notification S.O. 3446 (E) dated 01.10.2020, for import of Urad.

4. The eligible and verified applicants who have been issued licenses will have to ensure that the import consignment of Urad reaches the Indian ports on or before 31.03.2021. Any request for extension of time will not be entertained.

This issues with the approval of Commerce & Industry Minister.

(Amit Yadav)
Director General of Foreign Trade & Ex – Officio Addl. Secretary to the Government of India

(Issued from F.No. M-5012/300/2002/PC-2[A]/Part-IV)/E-5170)